

(24)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1386/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Ericsson India Private Limited
V/s.
Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

	Mr. U.K. Chaudhary - Sr. Counsel		
	Mr. Amreet Naik		
	Ms. Radhika Iyer		
	Mr. Deepak Deshmukh		
	Mr. Jahan chokshi		
	1/b Naik Naik & Co.		
	For Corporate Debtor		



	Mr. Ashish Komat		
	Mr. Varghese Thomas		
	Mr. Hormuz Mehta		
	1/b J. Sagar Associates		
	for SBI on behalf of JLF		



	Ms Nikita Shah instructed by		
	Ms Ashwin Anand & Ass		
	along with Sr counsel Anil Kher		
	on behalf of operational creditors		



Contd -- 2/-

ORDER

CP No.1386/ I&BP/NCLT/MB/MAH/2017

At request of the parties, list this matter on 5.1.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)